

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 671 of 2020

In the matter of:

Mr. Amardeep Singh Bhatia **....Appellant**

Vs.

**Mr. Abhishek Nagori,
Liquidator of Asian Natural Resources
(India) Ltd. & Ors.** **....Respondents**

Present

**For Appellant: Mr. Ratnanko Banerjee, Sr. Advocate alongwith
Ms. Heena George, Advocates.**

**For Respondents: Mr. Mukund P. Unny, for R-1.
Mr. Arvind Kumar Gupta, for R-2.
Ms. Pabitra Dutta, for Intervenor.**

With

Company Appeal (AT) (Insolvency) No. 792 of 2020

In the matter of:

Vitol S.A **....Appellant**

Vs.

Mr. Abhishek Nagori & Ors. **...Respondents**

Present

**For Appellant: Mr. Ratnanko Banerjee, Sr. Advocate alongwith Mr.
Arvind Kumar Gupta, Ms. Heena George and Ms.
Pabitra Dutta, Advocates.**

For Respondents: Mr. Mukund P. Unny, for R-1.

ORDER
(Virtual Mode)

08.12.2020: For filing of Vakalatnama and Reply/Response of R-8 in Company Appeal (AT) (Ins.) No. 792 of 2020 as last opportunity four days' time is granted from today and that the Learned Counsel appearing for Respondent No. 8, Ms. Heena George shall serve the copy of Reply/Response of Respondent

No. 8 to the Learned Counsel for the Appellant well in advance before the next hearing date. Liberty is granted to Learned Counsel for Appellant to file any 'Rejoinder' within three days' thereafter. The Office of the Registry is permitted to receive the aforesaid Reply/Response of R-8 and Rejoinder by the Appellant to be filed if any.

Registry is also to List IA No. 2116 of 2020 alongwith Company Appeal (AT) (Ins.) No. 671 of 2020.

The Registry is directed to List the matter on **21st December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Alok Srivastava]
Member (Technical)

ha/nn